

in these Institutes,

- (c) Does not arise.

Budget for Development of Stadia

1602. SHRI SURESH KALMADI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what is the total budget of the Sports Authority of India for the current financial year; and

(b) what is the percentage of the budget earmarked for infrastructural development of stadia in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): (a) The total allocation of Sports Authority of India (SAI) for the current year is Rs. 40.5ft crores which includes Rs. 26.50 crores of Plan funds and Rs. 14.00 crores under Non-Plan. The anticipated receipts are Rs. 2.94 crores.

(b) Asum of Rs. 3.17 crores (7.3 percent) has been earmarked for infrastructure development of stadia by SAI. This excludes the expenditure on maintenance of infrastructure.

Antiquities and Art Treasures Act

1603. DR. SHRIKANT RAMACHANDRA JICHKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of antiquities registered under the Antiquities and Art Treasures Act up to the 1st July, 1993;

(b) what is the reason for so small number of antiquities being registered in spite of the rich archaeological and cultural wealth of India:

(c) what is the procedure for enforcing the provisions of the said Act; and

(d) whether it is a fact that Government have failed to implement the provisions of the Act effectively ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) 2,85,370.

(b) Not all categories of antiquities come under the purview of registration. Only specified categories of antiquities are notified for registration vide Notifications No. 303, July 2, 1976 and S.O. 397(E) of 15th May, 1980.

(c) The Antiquities and Art Treasures Act, 1972 came into effect from 5th May, 1976. The sections 14 and 16 lay down clear procedure for registration of antiquities within six months of the Notification of the Antiquities and Art Treasures Act or within 15 days of the date on which one comes to own, control or possess such antiquity. Besides under the Section 18 of the Antiquities and Art Treasures Act, registration does not apply to any antiquity kept in a Museum or in an Office or in an Archive or in an educational or Cultural Institution owned, controlled or managed by the Government or by any local authority or by any such body as the Central Government may, for reasons to be recorded in writing, approve for the purpose of this section by general or special order. The Registration Officers working under the jurisdiction of various State Governments and Union Territories are assigned with this work.

- (d) Does not arise.

Survey of Paramara Temples

1604. DR. SHRIKANT RAMACHANDRA JICHKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Paramara Temples of Central India are being surveyed by the Archaeological Survey of India:

(b) what is the present state of this survey and how many temples have so far been surveyed; and

(c) by when the reports of this survey is likely to be available?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Yes, Sir.

(b) More than 150 temples of the Paramara times have been surveyed so far.

(c) The report of the survey is likely to be available by next year.

Survey of Hemandpanthi Temple

1605. DR. SHRIKANT RAMACHANDRA